

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**RAJYA SABHA  
UNSTARRED QUESTION NO. 2039  
ANSWERED ON 08/08/2024**

**Crisis of funds in NLUs**

**2039. Shri Ravi Chandra Vaddiraju:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether National Law Universities (NLUs) are facing day-to-day funding problems, if so, the details thereof;
- (b) whether it is a fact that this problem is going to multiply as the State withdraws its funding and leave them to generate their own resources; and
- (c) if so, the details thereof and steps being taken in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN  
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (c) The National Law Universities (NLUs) have been established under the respective Acts enacted by the respective State Legislatures and as such they are the State Universities. They are benefitted from allocations of land, infrastructure support, financial grants and other development assistance from the State Governments, besides generating their own revenues. Being creations of State legislations, funding issues relating to NLUs fall within the purview of the concerned NLUs and respective State Governments.